



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST &
CLIMATE CHANGE

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क्षेत्रीय कार्यालय, गांधीनगर/उप क्षेत्रीय कार्यालय, जयपुर /Regional
Office, Gandhinagar/(Sub-Regional Office, Jaipur)



बी-213 "अरण्यभवन", झालानासंस्थानिक क्षेत्र, जयपुर - ३०२००४/ A-218, "ARANYA BHAWAN"
,Jhalana Institutional Area, Jaipur-302004

दूरभाष/Tel No: 0141-2713786, 2713778 Email: iro.jaipur-mefcc@gov.in

Dated: 23rd August, 2024

सेवा में,
The Registrar,
National Green Tribunal
B-35, Arera Hills,
Bhopal, Madhya Pradesh 462011

Sub: Submission of Factual Report in Compliance of order dated 10.04.2024
in the matter of Original Application No.148/2023(CZ); Bhanwar Lal Gurjar
Versus State of Rajasthan & Ors. - Reg.

Ref: National Green Tribunal (Central Zone), Bhopal Order dated
10.04.2024.

Sir,

In reference to the cited subject and captioned letters please find attached
Factual Report please.

2. This bears the approval of Competent Authority.

भवदीय,

ई. महेश दत्त पुरोहित/ Er. Mahesh Dutt Purohit

सं. निदे./ वैज्ञा. 'डी' / Joint Director (S)/Scientist-D

Copy to:

1. The Director/Scientist-'F', Ministry of Environment, Forest & Climate Change, 3rd Floor, Vayu Wing, Indira Paryavaran Bhawan, Jor Bagh, New Delhi – 110003 for information please.
2. Legal Monitoring Cell, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh, New Delhi – 110003

Factual Report

In the matter of

Original Application

No.148/2023(CZ); Bhanwar Lal

Gurjar Versus State of

Rajasthan & Ors.

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Factual Report in the matter of Original Application No.148/2023;

Bhanwar Lal Gurjar Versus State of Rajasthan & Ors.

Background

1. Mr. Bhanwar Lal S/o Gopal Gurjar who is permanent resident of village Kheda Hetam Post Sangari, The. Fuliakalan, Distt. Shahpura Rajasthan and elected member of Jila Parishad by residents of Six Panchayats. He is Environment Conscious person and concerned with the area from where he has been elected. No personal interest is involved and the present application is filed as Pro-Bono litigation.
2. The applicant had submitted that Mr. Ashu Singh Bhati S/o Magan Singh Bhati, who has been granted mining lease, has damaged open-wells, pipe-lines for irrigation purpose uprooting of full-grown trees in the cremation ground, having larger impact upon the environment.
3. The applicant had also submitted that Mr. Ashu Singh Bhati S/o Magan Singh Bhati, who is doing mining is keeping Arms and Ammunition in their vehicles and is also threatening, creating nuisance on the spot.
4. The applicant had submitted that Mr. Ashu Singh Bhati S/o Magan Singh Bhati R/O 45 Paschim Vihar, Jaipur Rajasthan has been

allotted mining lease vide dated 20.01.2023 for a period of 4 years and 4 months. The mining started in April 2023, without any regard to the lease deed particularly along with the term and conditions attached with violation of Environment Laws.

5. Considering the issues raised by the applicant, Hon'ble NGT passed order on 17th October 2023 and operative part of the order is as follows:

“We further constitute a committee consisting of : i. One representative from Collector, District Shahpura (Rajasthan) ii. One representative from State Pollution Control Board, Rajasthan. The Committee is directed to visit the place, examine the facts, take remedial measures and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support”

6. Accordingly, the said Joint Committee comprising the officials from District Administration and RSPCB visited the site on 23.11.2023 and filed the report before the Hon'ble Tribunal. The Copy of report is annexed as **Annexure R-1.**

7. On 10th April, 2024, Hon'ble NGT passed order and operative part of the order is as follows:

“Learned counsel for the applicant has submitted that though the version as narrated by the applicant with regard to violation has not been depicted in the joint committee report but the photographs which has been attached shows the serious violation which has not been taken into account while submitting the report. In this circumstance we direct the Regional Officer, Integrated Office, MoEF&CC, Bhopal to examine the matter and violation of rules and to submit the report within four weeks.”

8. Accordingly, the Sub Regional Office (Regional Office, Gandhinagar), MoEF&CC, GoI vide letter dated 02.05.2024 requested The District Collector, Bhilwara; Member Secretary, RSPCB; Director, Department of Mines & Geology to nominate an officer to be present during the inspection. **(Annexure R-2)**
9. On May 3, 2024, the inspection was carried out by the undersigned in presence of the representative of complainant (Father) Mr. Bhanwar Lal S/o Gopal Gurjar, Mr. Rajkesh Meena, Sub-Divisional

Officer, Phooliya Kalan, (representative of Collector, District Shahpura (Rajasthan), Mr. Mahesh Kumar Singh, Supt Scientific Officer (Representative from Rajasthan State Pollution Board) and Mr. Chandan Kumar, Mining Engineer (Representative from Mines and Geology Department). Copy of attendance sheet of on-site meeting is annexed as **Annexure R-3**.

10. This report is being filed to submit additional details in continuation of report submitted by the Joint Committee constituted vide order dated 17/10/2023

Factual Observations

1. With respect to the illegal excavation of Bazri sand, the area was inspected in presence of representative of Department of Mines and Geology, GoR and mining activity was found within the lease limits. Further, the Department of Mines and Geology, GoR vide their letter dated 18/08/2024 has informed that there are no financial dues from the lessee. (**Annexure R-4**)
2. The open wells situated in the course of river were inspected and it was observed that no borewell has been damaged. It is pertinent to mention that number of borewells have been constructed in the riverbed on revenue land through which water is being taken out by nearby

situated agriculture fields. Relevant site photographs have been attached with this report.

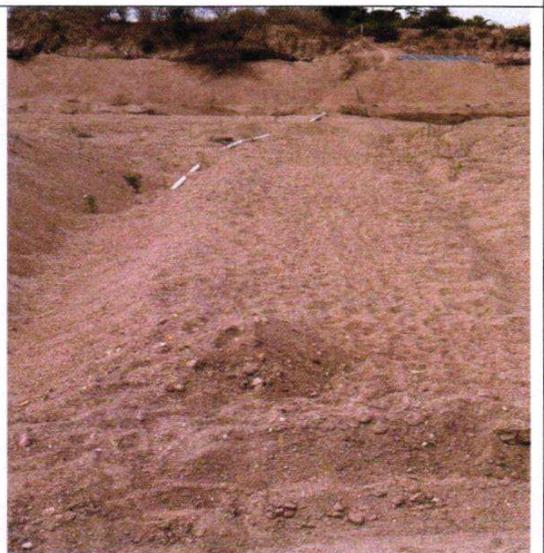
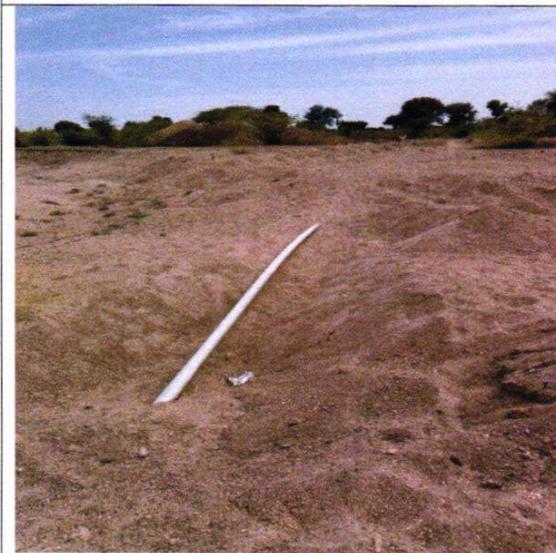
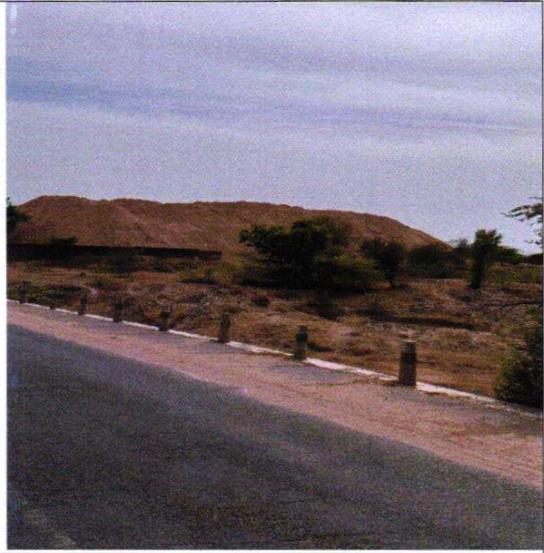
3. Cremation ground has not been damaged and No damage to the natural plants was found at this site. Relevant site photographs have been attached.
4. Machinery is being used for excavation of bajri and as per visual observation of active working and old workings it appears that mining has not been done beyond the permissible depth.
5. It was observed that the transfer of mineral Bajri is through dumpers from the stockyard, overloading of vehicle was not observed during the inspection.
6. Demarcation of lease was not adequate and pillars were not observed in place and there is a need to increase plantation in a scientific manner with adequate planning.


23/08/24
(Mahesh Dutt Purohit)

Scientist 'D'
Sub Regional Office - Jaipur
Regional Office Gandhinagar,
Ministry of Environment Forest and Climate Change, GoI

Photographs taken during visit in Compliance of order dated 10.04.2024 in the matter of Original Application No.148/2023(CZ)





Joint Inspection Report of the Committee

Submitted in Reference to

Hon'ble National Green Tribunal (NGT), Central Zonal
Bench, Bhopal order dated 17.10.2023 in the Matter of

Original Application No. 148/2023(CZ)

Bhanwar Lal Gurjar

Versus

State of Rajasthan & Ors.

Members of the committee

1. Shri Rajkesh Meena, Sub-Divisional Officer, Phooliya Kalan, representative from Collector, District Shahpura (Rajasthan).
2. Shri Vinay Katta, Senior Env. Engineer & Regional Officer, Rajasthan State Pollution Control Board, (RSPCB), Bhilwara, representative from State Pollution Control Board, Rajasthan

**Report of the Joint Committee constituted by Hon'ble NGT in the
matter of Original Application No.148/2023; "Bhanwar Lal Gurjar
Versus State of Rajasthan & Ors."**

Hon'ble NGT (CZ), Bhopal in OA No. 48/2023 (CZ) vide its order dated 17/10/2023 in the matter of "Bhanwar Lal Gurjar Versus State of Rajasthan & Ors." directed under para 1,5 & 6 as:-

"1. The present application is filed for the preservation and conservation of Rivers Khari and Mansi, which originated in District Pali and is lifeline of Bhilwada, Shahpura and Kekdi Districts of Rajasthan. The place Daneshwar is Sangam Sthal, falls in Fuliakalan Tehsil, where more than 40 temples and many festivals, numerous Marriage Ceremonies takes place every year. The applicant approached this Hon'ble Tribunal because of illegal excavation of Bazri sand in violation of norms, conditions of Environmental Rules by the Respondent No. 6/PP who has not only demolished Farmers Open wells, irrigation pipelines, standing crops, full grown trees causing huge financial losses to the villagers and residents of Shahpura but made huge adverse impact on river Khari & Mansi no n perennial river of Rajasthan. The respondents is in violation of installing and excavating by using Heavy JCB & Poclain Machines which is not permissible for bajri mining. Upon Complaint a Spot Mauka Parcha was prepared in presence of concerned Tehsildar on 27.09.2023 regarding destruction of pipe lines and full-grown trees due to rampant and illegal mining activities of the PP

- 5. We further constitute a committee consisting of:*
- i. One representative from Collector, District Shahpura (Rajasthan).*
 - ii. One representative from State Pollution Control Board, Rajasthan*

6. The Committee is directed to visit the place, examine the facts, take remedial measures and submit the factual and action taken report within four weeks. The State PCB will be the nodal agency for coordination and logistic support.

In compliance of the Hon'ble National Green Tribunal (NGT) Central Zonal Bench, Bhopal, order dated 17.10.2023, in the matter of Original Application No. 148/2023 (CZ), Bhanwar Lal Gurjar Versus State of Rajasthan & Ors., the committee visited the complaint sites. As per observation lease has been granted in favour of M/s Ashu Singh Bhati s/o Sh. Magan Singh Bhati, M.L. No. 111/2012, (River Sand/Bajri Mining) in Tehsil Phooliya Kalan and Shahpura of District Shahpura for the period 01/01/2014 to 31/12/2018. In compliance of Hon'ble Supreme Court order dated 11/11/2021, dies non period (01/09/2014 to 31/12/2018) added in lease period, hence lease is now again valid from 09/03/2023 to 08/07/2027. Details of lease agreement is annexed at Annexure-1.

As per site visit, present lease order has carried out excavation of Bajri mainly in village Kajodiya and Village Kheda Hetam. Committee visited on 23/11/2023 village Kheda Hetam, Kajodiya and Dhaneshwar Dham in Sub- Division- Phooliya Kalan of District Shahpura, Rajasthan as mentioned in original application presented before Hon'ble Tribunal.

The joint committee was constituted comprising following members:

1. Shri Rajkesh Meena, Sub-Divisional Officer, Phooliya Kalan, District- Shahpura (Rajasthan) as representative from Collector, District Shahpura, nominated vide letter no. JD/NGT/2023/193-195 dated 02/11/2023 issued from the Office of District Collector & District Magistrate, Shahpura, Rajasthan [**Annexure-2**].
2. Shri Vinay Katta, SEE & Regional Officer, Rajasthan State Pollution Control Board, (RSPCB), Bhilwara as Nodal Officer, nominated vide RSPCB Head Quarter, Jaipur (Rajasthan) letter no. F.10(525) RPCB/Legal/NGT/2023/2545 dated 08/11/2023. [**Annexure-3**].

Other departmental members present during joint visit are

1. Shri Mahesh Kumar Singh, Supt. Scientific Officer, RSPCB, Bhilwara.
2. Shri Bhanwar Lal Labana, Assistant Mining Engineer, Department of Mines & Geology, Bhilwara.
3. Shri Koushal Sharma, Surveyor, Department of Mines & Geology, Bhilwara.
4. Smt. Indubala Jaisa, Patwari, Revenue Department, Phooliya Kalan, District- Shahpura.

Copy of attendance sheet is attached herewith and marked as **Annexure-4**.

A. Issues raised by complainant

As per the order of Hon'ble NGT dated 17/10/2023, the committee verified the factual status on issues raised by applicant: -

1. Illegal excavation of Bazri sand in violation of norms, conditions of Environmental Rules by the project proponent (PP).
2. Lease holder has demolished Farmers Open wells, irrigation pipelines, standing crops, full grown trees causing huge financial losses to the villagers and residents of Shahpura but made huge adverse impact on river Khari & Mansi non-perennial river of Rajasthan.
3. Lease holder has also damaged the place of Cremation.
4. Usage of heavy machineries such as Heavy JCB & Poclain Machines, which is not permissible for bajri mining.
5. Lease holder is also not paying royalty as per Law and has issued forged and invalid Ravanna Receipts for transportation of excavated material thereby causing exchequers revenue loss to the Government.
6. Transportation of river sand in overloaded manner by heavy vehicles such as dumpers etc., causing damage to human health as well as livestock health and damage to agricultural crops of farmers through dust emissions.
7. Transportation of river sand in overloaded manner by heavy vehicles such as dumpers etc., posing circumstances of accidents.
8. Digging of Mining pits up to the depth of 15 to 20 feet.
9. Decline of ground water level of open wells of villages and Deeper level mining impacting drinking water quality with respect to fluoride.
10. Absence of demarcation by Lease holder of Mining Lease by wire fencing. Thus, violating the rules and regulation of State Government and Mining Department.
11. Transportation of river sand through dumpers and tractors without covering with help of tarpaulin.

B. Observations made during the visit dated 23.11.2023 at mining lease area of M/s Ashu Singh Bhati s/o Sh. Magan Singh Bhati, M.L. No. 111/2012

1. During the visit, lease area of M/s Ashu Singh Bhati s/o Sh. Magan Singh Bhati, M.L. No. 111/2012, (River Sand/Bajri Mining), of Town Phooliya Kalan, village Kheda Hetam, Kajodiya and nearby area of Dhaneshwar Dham stretches were inspected, as prominent mining activities were carried out in these stretches. No illegal mining activities were found during visit in these stretches. During, field visit, no mining activities were going on in the area.
2. Lease is operating after obtaining Environmental Clearance (EC) granted by MoEF &CC vide dated 14/10/2020, amended EC dated 27/10/2023 and having valid consent to operate dated 17/03/2023 with validity up to 19/01/2024. [**Annexure-5a, Annexure-5b & Annexure-5c**].
3. Sign marks of mining activities were observed in Village-Phooliya Kalan, Village Kheda Hetam District- Shahpura, however depth of mining pits was not more than permitted depth.
4. A permitted stock point found near Ratadeh Chaurahaya (25°47'5.04"N, 75° 2'11.08"E) Village- Kajodiya (Phooliya Kalan), District- Shahpura was also visited. Mineral loading and transportation machineries/ vehicles were deployed at permitted stock site. 20 trees were planted at this site. Water spray arrangement for dust suppression was provided in form of flexible pipe mounted on water tanker. Google image of this area is as follows: -



Fig.1 Google Image showing physical appearance of River Khari including permitted mineral stock point, open wells, nearby road, bridge and machineries deployed at stock point near village Kajodiya (Ratadeh Chaurahaya), Tehsil- Phooliya Kalan, District- Shahpura (Raj.).

5. Natural protected trees were found at the embankment of River Khari in Kajodiya (Phooliya Kalan) stretch near the stock point. No damage to the natural plants was found at this site. No signs of mining activity were observed in this stretch. No damage to open well and pipeline was found at this location.
6. Signs of mining activities were observed in river Khari at village- Kheda Hetam, Tehsil- Phooliya Kalan, District- Shahpura. Rain water was accumulated in the river bed at various places. A number of open wells were also observed in the river bed. It was informed by the concerned Patwari that the wells inside the river bed constructed by nearby farmers for irrigation purposes.

During the visit, no damage to open well and pipeline was observed in the Kheda Hetam stretch and mining activities were also not going on. No crop damage observed.

Naturally protected trees were found at the embankment of River Khari in village Kheda Hetam. No damage to plants was observed at this site.

No mining activity found within 45 meters of embankment and crematorium. No damage to place of cremation found during site visit.

7. During the visit of nearby area of Dhaneshwar Dham, no bajri mining activity was observed in the river bed area. Rain water was found accumulated in the area and dense naturally protected trees were observed at the embankment of the River Khari in this stretch.

No damage to the wells was found at this location, neither sign of bajri mining activity was observed.

8. As per Environment Clearance (EC) dated 14/10/2020 issued in favour of lease holder, there is no restrictions to use excavators for excavation of Bajri from river bed. Consent to operate for production of River Sand at capacity 8,40,000 Ton per Annum has been granted in favor of lease holder, the same is not violated as per production report received from Mines Department, Bhilwara, lease holder has excavated nearly 1.32 lac Tons of Bajri in the year 2023-2024 till November, 2023 [**Annexure-6**].
9. Rs. 56/- per ton of river sand in the form of Royalty, DMFT and RSMET are being paid by the mining lease holder. Other than that, expenditures related to establishment, transportation, premium, loading charges are controlled by lease holders. As per the report dated 01/11/2023 from Mining Department, no illegitimate recovery of royalty by the lease holder from the villagers has been observed [**Annexure-7b**] and lease holder has been bounded not to issue fake receipt regarding dispatch of mineral by Mining Department vide letter no. 01 dated 01/01/2024 [**Annexure-7b**].
10. As per Mines Department, Bhilwara, joint demarcation has been done khasra wise in the presence of concerned Revenue Department according to Rajasthan Minor Mineral Concession Rules, 2017. There is no provision in the rule and agreement to wire fence the demarcated area.

As reported by Station Police Officer, Phooliya Kalan no accident due to overloaded bajri transport vehicles has been reported since 01/03/2023 [**Annexure-8**].

11. As per report of Mining Department dated 23/11/2023, no mining pit was found deep more than 03 meter and mining activities were well above the ground water level. Water level in open wells near the lease area was approx. 6 meters deep only, which reveals that water scarcity does not prevail in the area [**Annexure-9**].

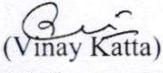
As reported by Incharge, Ground Water Scientist, Ground Water Department, Bhilwara, during ground water survey conducted in the year 2023, ground water level rises up to 2.40-meter in nearby of village Phooliya Kalan [**Annexure-10**].

It has also been reported by PHED, Block-Shahpura, that no departmental open wells/tube wells are present in river bed area of Khari & Mansi River, in these villages Phooliya Kalan, Dhaneshwar, Kheda Hetam and water supply in this area is catered through Chambal Project by house hold tap connections. [**Annexure-11**].

As per SDM, Phooliya Kalan open wells established with the river bed area have not been recorded in the revenue records under the jurisdiction of the office.

12. As per approved mining plan, lease shall have to plant 6000 plants in the first year after of operation of mining lease, but no such dense plantation found during the visit by the joint committee. However, the lease holder has been bounded to submit the compliance.
13. Regional Office, RSPCB, Bhilwara has conducted ambient air quality at the mineral stock point near village Kajodiya and PM 10 was found $129 \mu\text{g}/\text{m}^3$ and prominent activities found during monitoring are mineral handling & vehicular movement [**Annexure-12**].
14. A show cause notice was issued against the lease holder for non-compliance by Regional Office, RSPCB, Bhilwara [**Annexure-13**].
15. Photographs of the site visit are attached as **Annexure-14**.


 (Rajkesh Meena)
 SDM, Phooliya Kalan
 Representative of District Collector, Shahpura


 (Vinay Katta)
 SEE & Regional Officer,
 RSPCB, Bhilwara (Nodal Officer)

By Speed Post/e-Mail

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क्षेत्रीय कार्यालय, गांधीनगर/उप क्षेत्रीय कार्यालय, जयपुर /Regional
Office, Gandhinagar/(Sub-Regional Office, Jaipur)



बी-216 "अरण्यभवन", झालानासंस्थानिक क्षेत्र, जयपुर - 302004/ B-216, "ARANYA
BHAWAN", Jhalana Institutional Area, Jaipur-302004

दूरभाष/Tel No: 0141-2713786, 2713778 Email: iro.jaipur-mefcc@gov.in

Dated: 02nd May, 2024

To

जिला कलेक्टर, भीलवाड़ा/

The District Collector, Bhilwara,

भोपाल गंज, भीलवाड़ा, राजस्थान/

Bhopal Ganj, Bhilwara, Rajasthan -311001

Sub: Compliance of order dated 10.04.2024 in O.A. No. 148/2023 titled as
Bhanwar Lal Vs State of Rajasthan & Ors- Reg.

Sir,

This is with reference to the Hon'ble National Green Tribunal order dated 10.04.2024 in O.A. No. 148/2023 titled as Bhanwar Lal Vs State of Rajasthan & Ors. wherein the applicant has narrated that the **"....Violation has not been depicted in the joint committee report but the photographs which has been attached shows the serious violation which has not been taken into account while submitting the report"**.

In this regard Hon'ble Tribunal has directed:

"...In this circumstance we direct the Regional Officer, Integrated Office, MoEF&CC, Bhopal to examine the matter and violation of rules and to submit the report within four weeks..."

2. It is pertinent to mention that earlier a report of joint committee comprising the officials from District Administration, Bhilwara and RSPCB has been submitted in this matter. The joint committee's findings in this instance have been questioned by the Hon'ble NGT. Therefore, it is imperative that representative of both the departments are available at the time of re-inspection by the officials of this office.

3. Accordingly, it is requested that concerning officer of your department may be nominated for Joint Inspection scheduled on Friday, 03/05/2024 at the earliest and intimated to the undersigned for further coordination.

4. A line of confirmation in this regard shall be highly appreciated.

भवदीय,

ई. महेश दत्त पुरोहित/ Er. Mahesh Dutt Purohit
सं. निदेश/ वैज्ञानिक 'डी' / Joint Director (S)/Scientist-D

Signed by Mahesh Dutt

Purohit

Date: 02-05-2024 11:20:07

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क्षेत्रीय कार्यालय, गांधीनगर/उप क्षेत्रीय कार्यालय, जयपुर /Regional
Office, Gandhinagar/(Sub-Regional Office, Jaipur)



बी-216 "अरण्यभवन", झालाना संस्थानिक क्षेत्र, जयपुर - 302004/ B-216, "ARANYA
BHAWAN", Jhalana Institutional Area, Jaipur-302004

दूरभाष/Tel No: 0141-2713786, 2713778 Email: iro.jaipur-mefcc@gov.in

Dated: 02nd May, 2024

To
Director,
Department of Mines and Geology,
Government of Rajasthan.
Khanij-Bhawan, Udhog Bhawan,
Tilak Marg, Jaipur.

Sub: Compliance of order dated 10.04.2024 in O.A. No. 148/2023 titled as
Bhanwar Lal Vs State of Rajasthan & Ors.- Reg.

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In this regard Hon'ble Tribunal has directed:

"...In this circumstance we direct the Regional Officer, Integrated Office, MoEF&CC, Bhopal to examine the matter and violation of rules and to submit the report within four weeks..."

2. As the issue mainly pertains to illegal mining, it is proposed to conduct a Joint Inspection by the officials of Sub-Regional Office, MoEF&CC, Jaipur, ADM Bhilwara, Rajasthan State Pollution Control Board and DMG Rajasthan.

3. Accordingly, it is requested that concerning officer of your department may be nominated for Joint Inspection scheduled on Friday, 03/05/2024 at the earliest and intimated to the undersigned for further coordination.

4. Please treat this issue as MOST IMPORTANT.

भवदीय,

ई. महेश दत्त पुरोहित/ Er. Mahesh Dutt Purohit
सं. निदे./ वैज्ञा. 'डी' / Joint Director (S)/Scientist-D

Copy to :

1. The Director/Scientist-F, Monitoring Cell, Ministry of Environment, Forest & Climate Change, 3rd Floor, Vayu Wing, Indira Paryavaran Bhawan, Jor Bagh, New Delhi 110003- for information please.

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Dated:02nd May, 2024

To
The Member Secretary,
Rajasthan State Pollution Control Board,
4- Institutional Area, Jhalana Doongari,
Jaipur – 302004

Sub: Compliance of order dated 10.04.2024 in O.A. No. 148/2023 titled as
Bhanwar Lal Vs State of Rajasthan & Ors.- Reg.

Sir,

This is with reference to the Hon'ble National Green Tribunal order dated 10.04.2024 in O.A. No. 148/2023 titled as Bhanwar Lal Vs State of Rajasthan & Ors. wherein the applicant has narrated that the **"....Violation has not been depicted in the joint committee report but the photographs which has been attached shows the serious violation which has not been taken into account while submitting the report"**.

In this regard Hon'ble Tribunal has directed:

"...In this circumstance we direct the Regional Officer, Integrated Office, MoEF&CC, Bhopal to examine the matter and violation of rules and to submit the report within four weeks..."

2. It is pertinent to mention that earlier a report of joint committee comprising the officials from District Administration, Bhilwara and RSPCB has been submitted in this matter. The joint committee's findings in this instance have been questioned by the Hon'ble NGT. Therefore, it is imperative that representative of both the departments are available at the time of re-inspection by the officials of this office.

3. Accordingly, it is requested that concerning officer of your department may be nominated for Joint Inspection scheduled on Friday, 03.05.2024 at the earliest and intimated to the undersigned for further coordination

भवदीय,

ई. महेश दत्त पुरोहित/ Er. Mahesh Dutt Purohit
सं. निदे./ वैज्ञा. 'डी' / Joint Director (S)/Scientist-D

Copy to :

1. The Director/Scientist-F, Monitoring Cell, Ministry of Environment, Forest & Climate Change, 3rd Floor, Vayu Wing, Indira Paryavaran Bhawan, Jor Bagh, New Delhi – 110003- for information.

Meeting of Joint Committee constituted by Hon'ble NGT in the matter of O.A. No. 148/2023
titled as Bhanwar Lal Vs State of Rajasthan & Ors

ATTENDANCE SHEET

Date:- 03.05.2024

S.No	Name	Designation & Department	Email	Contact No.	Signature
1.	Sh. Mahesh Dutt Kurshit	Joint Director (B&D) MOEPCC, SRO, Jaipur		9413825520	
2.	Sh. Rajkesh Meena.	S.O. Phodhija Kalan, Sikar		9127185007	
3.	Chandun Kumar	ME, B&D Kalan		8890321076	
4.	Mahesh Kr Singh	Supt. SO. RPLB Bhilwara		9887711821	
5.	Sunil Samadhye	Senior Memos Patanwar		9414245175	
6.	Copul Awyar	Representative of Applicant (Father)		9782902008	
7.					
8.					
9.					
10.					

राजस्थान सरकार
कार्यालय खनि अभियन्ता, भीलवाड़ा (राज.)

20.

क्रमांक:- खअ/भील/मांग/अप्र.-पार्ट-ए/ख.प. 111/2012/ 871

दिनांक:- 18/08/2023

बकाया नहीं होने का प्रमाण पत्र

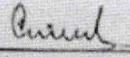
खनिज (परमाणु एवं हाईड्रोकार्बन उर्जा से भिन्न) रियायत नियमावली, 2016 तथा अप्रधान खनिज रियायत नियमावली 2017 के अनुसार एतद्वारा यह प्रमाणित किया जाता है कि :-

1. श्री आसु सिंह भाटी पुत्र श्री मगन सिंह भाटी निवासी 45, पश्चिम विहार, वैशाली नगर, जयपुर (राज.) के पक्ष में के पक्ष में खनन पट्टा संख्या 111/2012 जिला भीलवाड़ा की तहसील शाहपुरा के राजस्व गांवों में गैर मुमकिन नदी, नालों, बालों से (खसरे के अनुसार) निकलने वाला खनिज बजरी क्षेत्रफल 624.39 हैक्टर अवधि दिनांक 09.03.2023 से 04 वर्ष 04 माह तक के लिये स्वीकृत होकर प्रभावशील है। पट्टाधारी के पक्ष में कार्यालय की कोई बकाया नहीं है।
2. आवेदक में रकमनिल..... बकाया है किन्तु न्यायालय /राज्य सरकार /केन्द्र सरकार के आदेश क्रमांक निल दिनांक निल..... से स्थगन है ।
अतः स्थगन लागू रहने तक तथा उक्त नियमों के तहत खनन पट्टा /पूर्वक्षण अनुज्ञापत्र हेतु यह रकम बकाया की परिभाषा में नहीं आयेगी ।

1. यह प्रमाण पत्र MCR-2016 एवं RMMC-2017 के नियम के अन्तर्गत RP, PL, ML के आवेदन पत्र प्रस्तुत करने एवं नवीनीकरण आवेदन पत्र प्रस्तुत करने तथा खनन पट्टा हस्तान्तरण हेतु आवेदन पत्र प्रस्तुत करने के लिये वैध माना जाएगा। इसका अन्य प्रयोजनार्थ उपयोग नहीं लिया जा सकेगा।
2. यह प्रमाण पत्र केवल इस कार्यालय की एम. एल. 111/2012 में बकाया नहीं होने की पुष्टि करता है ।
3. यह पत्र महालेखाकार, राजस्थान सरकार द्वारा किया गया अकंक्षण विभाग द्वारा किया गया अकंक्षण, कर निर्धारण को पूनः खोलना व आपके द्वारा किये गये किसी प्रकार की अनियमितता एवं नियम विरुद्ध किये गये कार्यकरण, विभाग द्वारा सहवन से रह गयी गणना में भूल व चुटी इत्यादि द्वारा निकाले गये अवशेष से मुक्त नहीं रहेगा ।
4. यह प्रमाण पत्र डिस्ट्रिक्ट मिनरल फाउण्डेशन मद की मांग तथा अन्य किसी विभाग की मांग के लिये मान्य नहीं होगा ।
5. आवेदक द्वारा आवेदन पत्र में दिये गये तथ्य गलत होने पर यह प्रमाण पत्र बिना पूर्व सूचना के निरस्त माना जायेगा ।

यह प्रमाण पत्र जारी होने की तारीख 18/08/23 से तीन माह (अप्रधान खनिज के लिये) एवं छः माह (प्रधान खनिज के लिये) अवधि के लिये ही मान्य होगा ।

नोट- जो लागू न हो उसे काट दे ।


(जिनेश हुमड)
खनि अभियन्ता,
भीलवाड़ा